

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.21007 of 2017

(Arising out of the Order in Appeal - COC-EXCUS-000-APP-62-64-2017,
dated -17/03/2017 passed by the Commissioner (Appeals-I) Customs,
Central Excise and Service Tax, Cochin)

M/s Chakiyat Agencies

Subramaniam Road Willingdon Island Cochin
Kerala-682003

Appellant(s)

VERSUS

Commissioner of Central Excise, Cochin

C.R. Buildings, I.S. Press Road, Kochi-682018

Respondent(s)

APPEARANCE:

None the Appellant

Mr. K. Vishwanath, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No.20482/2023

Date of Hearing: 31/05/2023

Date of Decision: 31/05/2023

As Per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee,

which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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